CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 488/MP/2026

Subject	:	Petition for enforcement / execution of the Tariff Order dated 26.9.2022 passed by the Commission in Petition No. 254/TT/2021 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL).
Respondents	:	West Bengal State Electricity Transmission Company Ltd. (WBSETCL) and Anr.
Date of Hearing	:	**20.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Shubham Arya, Advocate, PGCIL Ms. Harsha Parakh, Advocate, PGCIL Ms. Shweta Sharma, Advocate, WBSECL Shri Diggaj Pathak, Advocate, WBSECL Shri Vaibhavi Pathak, Advocate, WBSECL Ms. Sunidhi Sachdeva, PGCIL

Record of Proceedings

During the hearing, learned counsel for Respondent No.1, WBSETCL, submitted that its reply has already been filed vide affidavit dated 11.11.2026 in the matter.

2. Learned counsel for the Petitioner sought two weeks' time to file a rejoinder to the reply filed by the Respondent, WBSETCL.

3. After hearing both the parties, the Commission directed the Petitioner to file its rejoinder on an affidavit within two weeks, with a copy to the Respondents.

4. Further, the Commission directed the parties to file their respective written submissions, if any, within a week, with an advance copy to each other.

5. Subject to the above, the Commission reserved the order.

By order of the Commission

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(Kamal Kishor)
Deputy Chief (Law)